

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 547 OF 2009

V.S.S. SASTRY (DEAD) .. APPELLANT
VERSUS
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT & ORS. .. RESPONDENTS

O R D E R

is Delay in filing application for substitution
condoned.

Application for substitution is allowed.

t the Mrs. Pinky Anand, learned ASG submitted tha
the appeal has been rendered infructuous inasmuch as

appellant has breathed his last during the pendency of this
appeal and by virtue of the appellant ceasing to hold the
post of Vice-Chancellor on the basis of Section 46(a) of
the English and Foreign Language University Act, 2006 (for
from short "the Act") which had become effective
03.08.2007, the present appeal was preferred.

It is not in dispute after the appellant was ceased
to hold the office, had come to the main stream as a

Signature Not Verified

Digitally signed by

Professor.

Naveen Kumar
Date: 2014.08.05
11:52:59 IST
Reason:

Ms. Bina Madhavan, learned counsel for the appellant
submitted that she is not sure whether he or his legal

2

representatives have received the remuneration for the
period he had held the post of Vice Chancellor.

Taking note of the aforesaid submission and

considering the fact that the appellant is no more alive, we only direct the respondents to pay the salary including benefits arising during the period the original appellant had served as a Vice-Chancellor, if not paid, to the legal representatives of the appellant within three months from today. Needless to say, the amount shall be due to the legal representatives, if the same has not been paid to late Professor V.S.S. Sastry. To facilitate the process, liberty is granted to the legal representatives to submit an application to the competent authority in this regard within a period of four weeks from today.

The appeal is disposed of in above terms. There shall be no order as to costs.

.....J.
(DIPAK MISRA)

.....J.
(V. GOPALA GOWDA)

NEW DELHI
JULY 31, 2014

3

ITEM NO.104

COURT NO.7

SECTION XIIA

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Civil Appeal No(s). 547/2009

V.S.S.SASTRY (DEAD)

Appellant(s)

VERSUS

MINISTRY OF HUMAN RESOURCE DEVT.& ORS.

Respondent(s)

(with appln. (s) for bringing on record additional documents and substitution for bringing on record lrs. of deceased petitioner and c/delay in filing substitution appln. and office report)

Date : 31/07/2014 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Appellant(s) Ms. Bina Madhavan, Adv.
Mr. Shivendra Singh, Adv.
M/s. Lawyer S Knit & Co.

For Respondent(s) Ms. Pinky Anand, ASG

Ms. Rekha Pandey, Adv.
Ms. Meenakshi Grover, Adv.
Mr. Prateek Mishra, Adv.
Mr. B.V.B Das, Adv.
Mr. D. S. Mahra, Adv.

Dr. S. K. Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay in filing application for substitution is
condoned.

Application for substitution is allowed.

Appeal is disposed of in terms of the signed order.

(NAVEEN KUMAR)

(RENUKA SADANA)

4

COURT MASTER

COURT MASTER

(Signed order is placed on the file)